

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.210/98

Tuesday, the 10th February 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

A. Jayakumar
Alawaramkizhakkathil
S.V. Ward
Kayamkulam

...Applicant

(By advocate Mr PC Chacko)

Versus

1. Union of India represented by the Secretary, Ministry of Communications Department of Posts, Dak Bhawan New Delhi.
2. The Post Master General Central Region, Kochi-16
3. The Superintendent of Post Offices Mavelikkara.
4. The Sub Divisional Inspector, Mavelikkara South Division, Mavelikkara ...Respondents.

(By advocate Mr Sunil Jose)

The application having been heard on 10.2.1998, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

Applicant who has applied for selection and appointment to the post of Extra Departmental Sub Post Master, Vettiuar Post Office, has filed this application for a direction to the 3rd and 4th respondents to consider his candidature also for that selection even though his name has not been sponsored by the employment exchange.

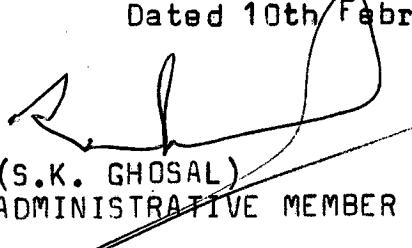
2. When the application came up for hearing today, learned counsel for the respondents stated that in view of the Supreme Court ruling in Excise Superintendent, Malka-

patnam, Krishna District, A.P. V. K.B.N. Visweswara Rao
& Ors., 1996 (6) SCC 216, the respondent would consider the case of the applicant also for selection and appointment to the post of Extra Departmental Sub Post Master, Vettiyar Post Office.

3. In the light of what is stated above, we dispose off this application with directions to the 3rd and 4th respondents to make selection and appointment to the post of Extra Departmental Sub Post Master, Vattiyar Post Office, considering the candidature of the applicant also though his name may not be sponsored by the employment exchange.

No order as to costs.

Dated 10th February 1998.


(S.K. GHOSAL)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

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